

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

Criminal Appeal No(s). 1343/2021

SUKHVINDER SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 23-02-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Niraj Sharma, AOR

For Respondent(s)

Mr. Ajay Vikram Singh, AOR

Ms. Priyanka Singh, Adv.

Mr. Chandra Shekhar, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Issue D.O. letter for remitting records.

Awaiting certificate of service on behalf of respondent No. 2.

Mr. Ajay Vikram Singh, learned counsel has only filed memo of appearance on behalf of respondent No. 1 without filing vakalatnama. However, service be treated as complete.

At this stage, learned counsel appears on behalf of said respondent. He seeks and is granted two weeks time to file vakalatnama and four weeks time to file counter affidavit.

As prayed by him, subject to filing of vakalatnama, learned counsel for the petitioner is directed to supply copies of the pleadings within a weeks time and file proof. Thereafter, four weeks time is granted to respondent no. 1 to file the counter affidavit.

List again on 31.03.2022.

SAURABH PARTAP SINGH LALER
Registrar